

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.202
IB-107(ND)/2022

IN THE MATTER OF:

M/s. Omkar Assets Reconstruction Pvt Ltd
V/S
Unilec Engineer Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 27.05.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARNEDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Advocate Kunal Godhwani
For the Respondent :

ORDER

Learned Counsel for the Financial Creditor is present. It is seen from the order dated 17.05.2022 passed in the matter of IB-690/ND/2019 that the present Corporate Debtor i.e., M/s. Unilec Engineer Limited has already been put under the CIRP in terms of Section 9 of the IBC. In the said case Mr. Tarachand Sharma, Insolvency Professional having registration No.IBBI/IPA-002/IP-N00218/2017-18/10670 has already appointed by this Tribunal as Interim Resolution Professional.

Counsel for the Financial Creditor is directed to file appropriate claim of his client before the said IRP for due consideration in the CIRP proceedings of the Corporate Debtor i.e., M/s. Unilec Engineer Limited. However, liberty is granted to Financial Creditor to revive the present petition i.e., IB-107(ND)/2022 in case the order dated 17.05.2022 passed in the IB-690/ND/2019 is set aside by the Appellate Courts or the said Corporate Debtor enters into any type of settlement with the Financial Creditor in the matter i.e., IB-690/ND/2019.

In view of the above, the present petition i.e., **IB-107(ND)/2022** is disposed of.

The case folders and papers may be consigned to the record room.


(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)


(NARNEDER KUMAR BHOLA)
MEMBER (TECHNICAL)